

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA No. 5570/DEL/2019
[Assessment Year: 2013-14]**

Ram Niwas Gupta, Z-115/1, Loha Mandi, Naraina, New Delhi-110028. PAN- AABPN4693B	<u>Vs</u>	ACIT, Circle-50(1), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Sh. Lakshay Goyal, Adv.	
Respondent by	Sh. T. Kipgen, CIT DR	
Date of hearing	09.06.2022	
Date of pronouncement	10.06.2022	

ORDER

PER KUL BHARAT, JM:

This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax(Appeals)-17, New Delhi, dated 29.05.2019, pertaining to the assessment year 2013-14. The assessee has raised following grounds of appeal:

- “1. *The order passed by the Ld. CIT(A) is bad in law and against the facts of the case.*
2. *The Ld. CIT(A) is totally unjustified in dismissing the appeal of the assessee without giving proper opportunity of being heard.*
3. *The Ld. CIT(A) is totally unjustified in sustaining the following additions made by the Ld. AO. :-*
- a) Addition on a/c of notional interest to the tune of Rs. 10,28,803/-.*
 - b) Addition on a/c of income from house property of Rs. 1,938/-*
 - c) Addition on a/c of various expenses for Rs. 70,545/- @ 10%.*
 - d) Addition on a/c of depreciation on car Rs. 35,900/-*
4. *That the appellant craves leave to add, amend or alter any of the grounds of appeal.”*

2. The learned counsel for the assessee has moved an application seeking permission for withdrawal of the appeal. He submitted that for the assessment year in question i.e. A.Y. 2013-14, the assessee has settled the issue in VIVAD SE VISHWAS SCHEME, 2020 and requested that the assessee may be permitted to withdraw its appeal. A copy of Form-5, for full and final settlement of tax arrears under the aforesaid scheme has also been filed.

3. The learned DR has no objection to the request so made on behalf of the assessee.

4. In view of above and in absence of any objection from the side of the Ld. D.R, the request of the assessee seeking for withdrawal of the appeal is allowed.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 10th June, 2022.

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI